

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. No. 918/91

Date of decision 5.12.1996

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Sh. S.P. Biswas, Member (A)

1. Sh. Udal Singh  
s/o Sh. Vaij Nath  
R/o H.No. 7-B, Babarpur,  
Tagore Gali, Shahdara,  
Delhi. 110032  
and employed as:-  
Assistant Superintendent  
(Refund Branch) N.R.  
Headquarters Office, New Delhi.

2. Amar Singh Davhla  
s/o Sh. Nonhar Singh  
R/o 512/1, Mahavirpura,  
Gurgaon (Haryana)  
and employed as:-  
Assistant Superintendent  
(Refund Branch)  
N.R. Headquarters Office,  
New Delhi.

3. Sh. Shiv Lal Soren  
s/o Sh. Som Soren  
R/o 5/12, Railway Quarter, Lodi Colony,  
New Delhi.  
and employed as:-  
Assistant Superintendent,  
(Refund Branch)  
N.R. Headquarters Office, New Delhi.

(None for the applicants)

... Applicants

Vs.

1. Union of India through the Chairman,  
Railway Board, Rail Bhawan, N/Delhi  
2. The General Manager, N.R. Baroda House,  
New Delhi.

(None for the respondents)

... Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

None for the parties even on the second call.

None had appeared even on the last date i.e. 30.9.96.

In the above circumstances, this O.A. is dismissed  
for default and non prosecution.

S.P. Biswas  
Member (A)

Lakshmi  
(Smt. Lakshmi Swaminathan )  
Member (J)

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